

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1285 of 1997

New Delhi, dated this the 27th August, 1998

HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Uday Vir Singh.
S/o Shri Karan Singh,
R/o Quarter No. I/6 CPWD Service Centre,
DIZ Area, Sector IV.
New Delhi-110001. APPLICANT

(By Advocate: Shri Surinder Singh)

Versus

Union of India through

1. The Secretary,
Ministry of Urban Development.
Nirman Bhawan, New Delhi.

2. Director of Estates,
Nirman Bhawan,
New Delhi.

3. Executive Engineer
& Estate Officer,
Smt. S.K. Hospital Div.
C.P.W.D.,
New Delhi. RESPONDENTS

(By Advocate: Shri KCD Gangwani)

ORDER (Oral)

BY HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Surinder Singh very fairly admits
that the O.A. is barred by res judicata as well as
by limitation under Section 21 A.T. Act.
Accordingly, this O.A. stands dismissed. No
costs.


(S.R. ADIGE)
VICE CHAIRMAN (A)

/GK/